## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 45(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016

NAME OF THE COMPANY

Sh. Dinesh Kumar Gupta

Vs.

M/s. Shri S. S. Shyam Steel Pvt. Ltd. & Ors

**SECTION OF THE COMPANIES ACT: 397/398** 

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. KARTHIK K. R. ADVOCATE PETITIONER

2 Jala J Calen Advocate Respondent by habe

## Order

Learned counsel for the petitioner states that rejoinder is ready and the same shall be filed in the registry today itself. However, the order dated 03-08-2016 had granted two weeks time to file rejoinder with a copy in advance to the counsel opposite. The aforesaid order has not be complied with even after a period of five weeks has expired.

2. We grant liberty to file rejoinder today itself. The same shall, however, be subject to payment of Rs. 10,000/- as cost payable to the N.C.L.T. Library Fund.

List for arguments on 19.9.2016.

(CHIEF JUSTICE M.M. KUMAR)

(S.K. MOHAPATRA) MEMBER (T)

16.9.2016 (P.K. SUD)